

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON :
Court No. :
Item No. :

INTERLOCUTORY APPLICATION NO. 1

(Application for Condonation of Delay in filing the Special Leave Petition)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO.CC...2197 OF 2016

WITH PRAYER FOR INTERIM RELIEF

MAHESH CHANDRA MISHRA

...PETITIONER(s)

VERSUS

PRADESHIK CO-OPERATIVE DAIRY
FEDERATION LTD. ANR.

...RESPONDENT(s)

OFFICE REPORT

The Special Leave Petition above-mentioned has been filed against the Judgement and Order dated 29.05.2014 passed by the High Court of Judicature at Allahabad, Lucknow Bench, Lucknow in Writ Petition No. 3424 of 2004(M/S).

It is submitted that there is a delay of 509 days in filing the Special Leave Petition and counsel has filed an application for condonation of delay to condone the said delay.

It is submitted that the Special Leave Petition © No. 33087 of 2014 arising out of common order was listed before the Hon'ble Court on 28.11.2014 when the Court was pleased to direct issue of notice and the same is still pending before the Hon'ble Court. (copy of order dated 28.11.2014 enclosed).

The matter above mentioned is listed before the Hon'ble Court with this report.

Dated this the 03rd day of February , 2016.

ASSISTANT REGISTRAR

Copy to:

M/S Manoj Swarup & Co., Advocates.

ASSISTANT REGISTRAR